

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

03.02.2014

OA No. 291/00050/2014

Mr. Nand Kishore, Counsel for applicant.

Heard the learned counsel for the applicant. He submits that the applicant was issued a charge memo under Rule 8 of the Railway Servants (Discipline & Appeal) Rules, 1968 (Annexure A/2) for imposition of major penalty. An inquiry was conducted against the applicant. The Disciplinary Authority vide order dated 29.06.2013 imposed the penalty of reduction of one stage of pay for one year with future effect. The applicant has filed an appeal against the penalty order on 10.07.2013 (Annexure A/13) before respondent no. 2. The learned counsel for the applicant submitted that this appeal is still pending.

Since the appeal has not been decided by the Appellate Authority so far, therefore, respondent no. 2 is directed to decide the appeal of the applicant dated 10.07.2013 (Annexure A/13) according to the provisions of law by a speaking & reasoned order expeditiously but not later than two months from the date of receipt of a copy of this order.

If the applicant is still aggrieved by the order passed by the Appellate Authority, he is at liberty to take legal recourse.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

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